

(15)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL
SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/181/CAA/2017
NAME OF THE TRANSFEROR : KOTHARI SAFE DEPOSITS LTD
UNDER SECTION : 230

S.No.	Name (in Capital)	Represented by	Signature
1.	DILIP KUMAR SURANA	SELF	D.K.
2.	PAWAN JHABAKH	COUNSEL FOR THE PETITIONER	K.P. Jhabakh

ORDER

Counsel for the Petitioner present. At this stage, objector Mr. Dilip Kumar Surana present and submitted that he has not received the copy of the scheme along with the valuation report. Counsel for the Petitioner is directed to provide copy of the scheme along with the valuation report to the objector. The Objector is directed to file the objection within two weeks by providing the copy to the Petitioner. The Applicant has submitted that the provision for conversion of the Applicant Company into a Private Limited Company will be deleted from the scheme of amalgamation. After filing an affidavit to this effect, the Petitioner is directed to publish notice about hearing of the petition in the newspapers in which the earlier notice was published having not less than ten days before the next date of hearing. Put up on **16.10.2017 at 10.30 A.M.**

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk